

(2) (i) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 26 (4)/Panch./ Elec. 68 in Delhi Gazette, dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See LT-978/69.]

STATEMENT-INDICATING THE RESULT OF MARKET LOAN FLOATED BY THE GOVERNMENT OF INDIA IN APRIL, '69

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a statement indicating the result of market loan floated by the Government of India in April, 1969. [Placed in Library. See No. LT-979/69]

INDIAN PENAL CODE (AMMENDMENT) BILL

REPORT OF SELECT COMMITTEE

SHRI TENNETI VISWANATHAM (Visakhapatnam): I beg to present the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto as passed by Rajya Sabha.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, बाहर पानी बरस रहा है और पत्थर गिर रहा है। सारा गेहूं मैदान में भीग गया है। भगवान् का कोप पड़ रहा है। फिर भी यह सरकार फर्टिलाइजर पर टैक्स लगा रही है।

(ii) EVIDENCE MEMORANDA, ETC. BEFORE SELECT COMMITTEE

SHRI TENNETI VISWANATHAM : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Indian Penal

Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

(iii) MEMORANDA

SHRI TENNETI VISWANATHAM : I beg to lay on the Table copies of Memoranda/Representations received by the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

PETITION RE: REPEAL OF ESSENTIAL SERVICE MAINTENANCE

SHRI S. A. DANGE (Bombay Central South) : On behalf of myself and the other M. P.'S. named here, Shri S. M. Joshi, Shri N. Sreekantan Nair, Shri S. M. Banerjee, Shri Nath Pai, Shri M L Sondhi, Shri Deven Sen, Shri George Fernandes, and Shri Chitta Ranjan Ray, I beg to present a petition from Sarvashri Jagdish Oberia, A. S. Chauhan, New Delhi and about 2 million other signatories regarding the repeal of the Essential Services Maintenance Act, 1968, regarding the question of compulsory recognition of unions, regarding the withdrawal of cases against victimised employees regarding the grant of need-based minimum wage and regarding the defence of fundamental rights, right to strike and the destruction of monopolies as envisaged under Art. 39 (A) and (B) of the Constitution.

SHRI NAMBIAR (Tircherappalli) : The Government must respond to the call.

12.44 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 5th May, 1969, will consist of :-

(1) Further consideration and passing of the Finance Bill, 1969.

(2) Consideration and passing of :

The Companies (Amendment) Bill, 1968.

[Shri Raghuramaiah]

The Estate Duty (Distribution)
Amendment Bill, 1969.

(3) Further consideration and passing of the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.

(4) Consideration and passing of the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968, as reported by the Joint Committee.

(5) Discussion on the Draft Fourth Five Year Plan to be taken up on Wednesday, the 7th May, 1969, after disposal of Questions.

As the House is already aware, further consideration of the Constitution (Amendment) Bill, 1967, by Shri Nath Pai is scheduled to come up at 4 P. M. on Tuesday, the 6th May, 1969.

MR. SPEAKER: Will you kindly all sit down ?

He was reading only what was decided at the Business Advisory Committee yesterday. (*Interruptions*) What else can he do. All of you were represented on the Committee. He read out what was decided yesterday by the Business Advisory Committee. It is nothing new. If anything is to be changed again, we can meet and decide. All parties were represented there; it is not as though Mr. Raghuramaiah read his own statement. It is only the decision of the Business Advisory Committee. If he has deviated from any decision which the Committee took, the House has every right to object. Therefore, if you want to change something, you can do it only in the Business Advisory Committee meeting. (*Interruption*) I am still on my legs.

SHRI NAMBIAR (Tiruchurappalli): Our objection was not to that, Sir.

MR. SPEAKER: My objection is to your talking; I am still on my legs. It is not Mr. Raghuramaiah's decision; it is the decision of the Business Advisory Committee. If you think it necessary, you have a right to reconsider, and to change it, again, in the B. A. C. meeting. It can be decided there. If one Member wants one thing and another Member wants another thing, how the business is to be carried on ? Mr. Ramamurthi wants one thing; Mr.

Prakash Vir Shastri wants another thing. Where will it lead us ?

SHRI P. RAMAMURTI (Madurai): Sir, nobody has followed what he had read. We heard only 67, 4 P. M., etc. but nothing else.

MR. SPEAKER: What else could he do ?

SHRI HEM BARUA (Mangaldai): We want him to repeat his statement. We could not follow that.

MR. SPEAKER: What else could he do ? I don't mind requesting him to read again provided you give him a patient hearing. (*Interruption*) But, I think, it is not necessary now. ⁽¹⁾The motion may be made now.

श्री इसहाक सम्भली (अमरोहा) : अध्यक्ष महोदय, इस में एक पायंट बहुत जरूरी है। एक प्लान को किल करने बाद वह चौथा फाइव-यीअर प्लान आया है, लेकिन उस के लिए सिर्फ सात घंटे दिये गये हैं। मैं समझता हूँ कि उसके ड्राफ्ट पर डिसकशन के लिए कम से कम पंद्रह घंटे दिये जाने चाहिए, ताकि उस पर पूरी तरह से गौर किया जा सके।

[شری اسحاق سمبلی (امروہہ) - ادھیکنس]
مہودے، اس میں ایک پوائنٹ بہت ضروری ہے۔ ایک پلان کو کیل کرنے کے بعد یہ چوتھا فائیو ایر پلان آیا ہے۔ لیکن اس کے لئے صرف سات گھنٹے دیئے گئے ہیں۔ میں سمجھتا ہوں کہ اس کے ڈرافٹ پر ڈسکشن کے لئے کم سے کم پندرہ گھنٹے دیئے جانے چاہیئے۔ تاکہ اس پر پوری طرح سے غور کیا جاسکے۔]

SHRI S. M. BANERJEE (Kanpur): Sir, I am not raising any dispute. Item 13 is for next week. Item 14 is Report of Business Advisory Committee. I don't object to

that because I am a party to it. Today we want to bring this thing to your notice. Sir, many of us rose; that is why you got upset...

MR. SPEAKER: Somehow you have your say.

SHRI S. M. BANERJEE: Today is the 1st of May, 1969. I only request you, Sir, about this. Lakhs and lakhs of people, lakhs and lakhs of workers, are presenting a petition to the Parliament and they want to come near to Parliament and I request you to ask this Government to lift Section 144 and allow them to come near Parliament to present the petition.

MR. SPEAKER: Shri Raghu Ramaiah to make the motion.

BUSINESS ADVISORY COMMITTEE

THIRTY-FIFTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir I move:

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 30th April, 1969."

MR. SPEAKER: The question is:

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 30th April, 1969."

The motion was adopted.

12.49 hrs.

FINANCE BILL 1969, Contd.

MR. SPEAKER: Yesterday I announced that any clarification necessary from the Attorney General may be given by 11 O' clock. I understand these have been sent.

Therefore, we will now have the Attorney General...

SHRI NAMBIAR (Tiruchirappalli): We want to know the procedure.

MR. SPEAKER: Yesterday I clearly explained that at night his opinion would be distributed to all the Members and then I requested you: "By 11 o'clock, please give your questions for clarification so that I can send them to the Attorney General why will reply to those points."

SHRI NAMBIAR: We have to question him.

MR. SPEAKER: We will take up clause-by-clause consideration.

SHRI NAMBIAR: Our questions have been sent, but we want to question the Attorney General here. What is the use of sending our questions to him at his residence and his giving answers? We want to question him here for certain clarifications.

Clause 2—(Income-Tax)

MR. SPEAKER: We will begin Clause-by-clause consideration. We will take up Clause 2. Shri Masani.

SHRI M. R. MASANI (Rajkot): Mr. Speaker, my amendments are Nos. 158 and 159 in regard to this clause...

श्री शिवचन्द्र भा (मधुबनी) : मेरा एक प्वाइंट आफ आर्डर है इस क्लाज बाई क्लाज डिस्कशन के ऊपर । मोरारजी भाई की तरफ से कुछ संशोधन आए हैं फाइनेस बिल पर । वह हम लोगों को सकुंलेट किए गए हैं । यह जो संशोधन है यह लोक सभा सेक्रेटरिएट द्वारा जो विधेयक हमें सकुंलेट किया गया है उस पर आधारित हैं । कल मैंने यह बात उठाई थी, आप थे उस वक्त यहां पर, उस पर उन्होंने यह कहा कि मुझको जो कहना था मैंने कह दिया । आप प्रोसीडिंग्स देख लें, उन्होंने कहा कि मेरा विधेयक वही है जो 28 फरवरी को मैंने पेश किया था । मैं जिम्मेदार नहीं हूँ जो लोक सभा सेक्रेटरिएट ने सकुंलेट किया है उसके लिए । लेकिन आज जो इनके संशोधन हैं यह उनके अपने विधेयक पर नहीं हैं जो उन्होंने 28 फरवरी को पेश किया था, वह लोक सभा के सेक्रेटरिएट ने जो सकुंलेट किया है उस पर संशोधन है । तो मैं